

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-35-2020****IN****CRIMINAL WRIT PETITION NO.37 OF 2020**

Vikat S. Bhagat

... Applicant

Vs

The State

... Respondent

Shri T. George John, Advocate for the Applicant.

Shri S.R. Rivankar, Special Public Prosecutor with Shri G. Nagvekar,
Additional Public Prosecutor for the Respondent.**Coram :- M.S. SONAK &
DAMA SESHADRI NAIDU, JJ.****Date :- 24th AUGUST 2020****ORAL ORDER :**

The petition has already been disposed of by our order dated 03.08.2020. This miscellaneous application, we thought, had alleged non-compliance with the directions issued by us whilst disposing of the main petition.

2. However, Shri Rivankar, the learned Special Public Prosecutor, pointed out that the petitioner has in fact been shifted to block no.2. He further points out that because the petitioner expressed some apprehension regards security, at his request, he has been placed in a single cell.

3. Shri T. George John, the learned Counsel for the petitioner, points out that his request has been misinterpreted. The relief in this application is that the petitioner should be sent back to the NDPS block.

4. According to us, this is an miscellaneous application in a disposed of matter. In such an application, the petitioner cannot insist upon return to the NDPS block. Even otherwise, we are not convinced that the petitioner can insist upon his incarceration in the NDPS block, alone.

5. In any case, the grievance which the petitioner now seeks to raise appears to be some different grievance based upon alleged misunderstanding of his request. If so, we grant the petitioner liberty to make representation to the Jail Authorities. If such representation is made, the Jail Authorities to dispose of such representation expeditiously.

6. With these directions, we dispose of the present application. All concerned to act on the basis of authenticated copy of this order.

DAMA SESHADRI NAIDU, J.

M.S. SONAK, J.

NH